NATIONAL COMPANY LAW TRIBUNAL CHENNAI BENCH CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW BOARD, CHENNAI HELD ON 06/10/2016 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL SHRI CH. MOHD SHARIEF TARIQ, MEMBER - JUDICIAL

APPLICATION NUMBER

PETITION NUMBER

: TCP/97/2016

NAME OF THE PETITIONER(S)

: E. Ravi Kumar Naidu & 10 others

NAME OF THE RESPONDENT(S)

: Kandhari Fruitpack Pvt. Ltd. & 2 others

UNDER SECTION

: 397/398

S.No. NAME (IN CAPITAL)

DESIGNATION

SIGNATURE

REPRESENTATION BY WHOM

1) Sudha Sridharan

Coursel from
Respondent 2

Marilla

Deri Vanshini

For V. Maheel And Agrocialis

Lounsel for

Respondent 1, 3

Sri Vans him

(3) C. Louis Franco

Coursel for all petitioners

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ORDER

Shri C Louis Franco, counsel for petitioners present. Ms Sri Varshini, counsel for R1 & R3 and Shri Anirudh Krishnan, counsel for R2 are present. It has been reported by the counsels for the respondents that an arbitration proceedings are in progress which will have a direct bearing on the reliefs sought in CP-43/. The counsels for respondents are directed to file the Memo alongwith copy of the reference made/claim and response filed by the parties before the Arbitrary Tribunal in order to ascertain as to whether any of the reliefs are as prayed in the CP are covered by the arbitration proceedings. At request time is extended. Put up on <u>03.11.2016 at</u>

10.30 A.M.

(Ch.Mohd.Sharief-Tariq)

(K Anantha Padmanabha Swamy)